

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 844 of 2009

(Arising out of Order-in-Appeal No. 292/2009 dated
21/07/2009 passed by the Commissioner of Central Excise
(Appeals), Mangalore.)

M/s. Maruthi Conveyor System

#58 Madhukunja 1st Floor,
J.P Nagar, Hospet,
Bellary Dist. - 583201
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax Mangalore**

7TH FLOOR, TRADE CENTRE,
BUNTS HOSTEL RD.,
MANGALORE - 575003
KARNATAKA

Respondent(s)

Appearance:

**Mr. M. S. Nagaraj, Advocate
T. RAJESWARA SASTRY &
ASSOCIATES.**

1010, 2ND FLOOR ABOVE CORPORATION
BANK, 26TH MAIN 4TH T BLOCK JAYANAGAR
BANGALORAE - 560041
KARNATAKA

For the Appellant

**Mr. K. B. Nanaiah,
Asst. Commissioner (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20007 / 2021

Date of Hearing: 18/01/2021

Date of Decision: 18/01/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **18/01/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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